

Sub: Report in the Matter of OA No. 483/2019, Sh. Praveen V/s State of Haryana in the Hon'ble National Green Tribunal. (through email at judicial-ngt@gov.in)

It is most respectfully submitted:

- I. That, I have gone through the Orders of the Hon'ble NGT dated 31.07.2019 in the above mentioned case and following report is most respectfully submitted, which is having approval of Member (Water Supply) & seen by CEO, Delhi Jal Board.
- II. That, Hon'ble NGT has registered an application bearing OA No 483/2019 based on the complaint letter from Sh. Praveen (Applicant), wherein State of Haryana is the respondent. Complaint is that unauthorized/illegal submersible pumps have been dug up recently at Caterpuri Road Sector 23, Maruti Truck Parking area to commercially sale of ground water by the tanker mafias in bulk supply of 12 KL & 20 KL.
- III. That, the area in the complaint falls in the Gurugram, Haryana and action on the said complaint is to be taken by the Administrative/Police Authorities of Gurugram, Haryana.
- IV. That, Orders dated 31.07.2019 from the Hon'ble NGT required Delhi Jal Board to furnish a factual and action taken report and also information about its regulatory mechanism to check illegal drawl of ground water and sale thereof and the regulatory mechanism if the tankers used are not registered.
- V. That, as far as Delhi is concerned, Department of Environment and Forests and Wildlife, GNCTD had issued a notification dated 12.07.2010 for ground water regulation and management in Delhi. Thereafter amendments/modifications were issued on 25.11.2010 and 10.01.2014.

Praveen
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Copy of the notification with amendments/modifications is enclosed as **Annexure – 1.**

- VI. That, as per the notification, prior permission is necessary for installation of new bore-well or tube-well for extraction of ground water in whole of NCT of Delhi. Permission is also required to be taken for the existing bore-well or tube-well and drawing ground water without the permission of Central Ground Water Authority.
- VII. That, as per the said notification, the Deputy Commissioner (Revenue) of each revenue area, GNCTD who is the Authorized Officer, are further delegated with the power of dealing with other issues such as checking violation and sealing illegal wells, launching of prosecution against offenders etc; including grievance redressal related to ground water, based on the recommendations of the Advisory Committee.
- VIII. That, as per the said notification, in emergent violation cases such as illegal ground water drawl, the Authorized Officer, subject to his satisfaction, shall ensure the discontinuation of the same by the seizure of drilling rig, sealing of bore-well/tube-well if so constructed, and also disconnection of electricity supply to the energized tube-well even if it is through DG sets, without waiting for recommendation of Advisory Committee. However, the details of such action shall be placed by the Authorized Officer in the next Advisory Committee meeting.
- IX. That, complaints on illegal extraction of ground water received in Delhi Jal Board are referred to the Deputy Commissioner (Revenue) i.e. District Magistrate (Revenue)/SDM concerned for taking actions in terms of the said notification dated 12.07.2010 as amended from time to time.
- X. That, as per the notified amendment dated 10.01.2014 to the notification dated 12.07.2010, all water supply tankers supplying water in Delhi to have mandatory registration with the Competent Authority i.e. Delhi Jal

30/9/2019

Board/New Delhi Municipal Council, as the case may be. The Competent Authority shall also ensure mandatory installation of GPS in all tankers enabling monitoring their movement in Delhi. Further, the Competent Authority shall regularly monitor quality of water supplied through tankers, as per drinking water standards IS:10500-2012. The Competent Authority shall also specify water supply charges for sale of water by the tanker owners.

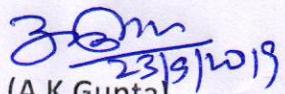
- XI. That, as per the said amendment to the notification, Deputy Commissioner (Revenue) (now District Magistrate), Delhi Police and Transport Department, GNCTD to ensure strict compliance and initiate action against the violators not having mandatory registration of water supply tankers and drilling machine rigs and their unauthorized movement in Delhi.
- XII. That, as per the said amendment to the notification, District Magistrates (Revenue), Delhi Police and Transport Department, GNCTD have to take actions against the water tankers which are not having registration with Delhi Jal Board and New Delhi Municipal Council as the case may be.
- XIII. That, Delhi Jal Board (DJB) has formulated guidelines for registration of water tanker vehicles in DJB. These guidelines have approval of Member (Water Supply), DJB and are as under;
1. For registration of water tanker vehicles in DJB, such vehicles shall have permissions from transport department of Delhi for plying in the NCT of Delhi.
 2. Water tanker vehicles with applications indicating source of water from private tube-wells/private ground water resources in NCT of Delhi (including Yamuna flood Plan areas) and other areas notified for the purpose of ground water extraction even if having permission for extraction of ground water from the Competent Authorities shall not be eligible for registration.

3/6/19
23/5/2019

3. Executive Engineer (Civil), Delhi Jal Board dealing the matter is the designated approving authority for registration of water tanker vehicles in cases which are not falling under the provisions in Para '2' above, provided where (i) water sources for filling water are owned by Delhi Jal Board, New Delhi Municipal Council, Delhi Cantonment Board & Delhi Development Authority, and (ii) recipient of water is within the NCT of Delhi. Applicant has to submit the copies of, (a) registration, fitness & pollution under control certificate of the vehicle, (b) valid permits for plying of the vehicle in the NCT of Delhi for non-Delhi registered vehicles, (c) documents regarding hiring of water tanker vehicles and delivery points from the recipient of water, (d) documents in support of permission for filling water tanker from the authorized owner of the water source.
4. Officer of the level of Chief Engineer, Delhi Jal Board dealing the matter, is the approving authority for registration of water tanker vehicles in all other cases not falling under the provisions in above Para '3'.
5. Executive Engineer (Civil), Delhi Jal Board dealing the matter, is the designated authority to sign and issue the Registration Certificates.
6. Delhi Jal Board's Water Tanker Vehicles (owned and/or hired by it) shall have deemed registration and thus exempted from registration fee. All other water tanker vehicles either private or owned/hired by other government organizations shall have to get themselves registered with Delhi Jal Board.
7. Water Tanker Vehicles owned by government organizations shall have one time registration only with Delhi Jal Board.

8. Validity period for registration of all other water tanker vehicles shall be one year or period of hiring of water tanker vehicles by the recipient of water or period for which water tanker vehicles have been allowed to fill water from owners of the water sources, whichever is earlier.
9. Registration fee (Rs. 1000/-) will be charged only for the water tanker vehicles registered and will be valid for the period of registration only. On expiry of registration of a particular water tanker vehicle, owner of the vehicle is to apply for a fresh registration along with requisite registration fee and documents.
10. A copy of format for registration of water tanker vehicle is enclosed as **Annexure-2**.
- XIV. That, so far 130 registration certificates in respect of water tanker vehicles have been issued by the department. Presently, none of these 130 registered water tanker vehicles are in the currency period of validity. None of these had source of water from outside NCT of Delhi. All these registered water tanker vehicles were receiving water from the government sources within NCT of Delhi.
- XV. That, action on the water tanker vehicles plying illegally in NCT of Delhi is to be taken by District Magistrate (Revenue), Delhi Police & Transport Department of NCT of Delhi in terms of amendment dated 10.01.2014 to the notification dated 12.07.2010.

Encl: As Above


(A K Gupta)
Chief Engineer (Planning) Water
Delhi Jal Board

(13) उक्त निर्देशों का किसी प्रकार का उल्लंघन पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 15 के अन्तर्गत दंडनीय होगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल के आदेश से तथा उनके नाम पर,
धर्मन्द्र, सचिव (पर्यावरण)

**DEPARTMENT OF ENVIRONMENT AND FORESTS
AND WILDLIFE
NOTIFICATION**

Delhi, the 12th July, 2010

No. F8(348)/EA/Env/09/2246.— In exercise of power conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the notification No. U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, has issued Annexed directions vide order No. F8(348)/EA/Env/09/1041-1061 dated the 18th May 2010 for groundwater regulation and management in Delhi.

The direction issued as Annexed are hereby published for information of the general public.

By Order and in the name of Lt. Governor
of the National Capital Territory of Delhi,
SUSHMA JERATH, Dy. Secy.

ANNEXURE

DEPARTMENT OF ENVIRONMENT

Order

Delhi, the 18th May, 2010

Sub : Direction under section 5 of the Environment (Protection) Act, 1986

F8. (348)/EA/Env/09.—Whereas, the Central Government has authorized the Lieutenant Governor of the National Capital Territory of Delhi vide notification S.O. 667 (E) dated the 10th September, 1992 to exercise powers under section 5 of the Environment (Protection) Act, 1986 for the National Capital Territory of Delhi and to issue directions thereunder, to any person, officer or any authority for the closure, prohibition or regulation of any operation or process or stoppage or regulation of the supply of electricity or water or any other services.

And whereas Delhi Jal Board constituted under the Delhi Water Board Act, 1998 (Delhi Act 4 of 1998) is dealing

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with water supply network of drinking, domestic, industrial and commercial water in the National Capital Territory of Delhi;

And whereas continued abstraction of ground water has led to serve depletion of ground water resources;

And whereas non-restricted and non-regulated abstraction of ground water has serious long term environmental implications;

And whereas over abstraction of ground water can result in drying up of ground water resources and may also affect water quality;

And whereas Central Ground Water Authority had, in the year of 2000, notified the South and South-West districts of Delhi as "Notified Areas" and imposed prohibition and restriction in those districts on the construction and installation of any structure for abstraction of ground water resources to avoid further depletion and deterioration in water quality in the said districts;

And whereas through, another notification in March 2006, Central Ground Water Authority has notified East, New Delhi, North-East, North-West and West districts of Delhi as over exploited areas needing regulation, and registration of ground water abstraction structures in those districts was made compulsory.

Now, therefore, in exercise of power conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the Ministry of Home Affairs, Government of India Notification S.O. 667 (E) bearing F.No. U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos. F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, hereby issues the following directions, namely:—

- (1) In the whole of the National Capital Territory of Delhi, no person, group, authority, association or institution shall draw ground water through bore-well or tube-well (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for domestic, commercial, agricultural and or industrial uses without the prior permission of the "Competent Authority" that is to say, the Delhi Jal Board or the New Delhi Municipal Council as the case may be.
- (2) The issue of grant of permission for borewell/tubewell shall be dealt by Competent Authority through the Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is hereby appointed as "Authorized Officer" for the purpose of regulation of ground water development and management in the respective revenue areas under the jurisdiction.

- (3) The Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is the Authorized Officer, are further delegated with the power of dealing with other issues such as checking violation and sealing illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water, based on the recommendations of the Advisory Committee.
- (4) An Advisory Committee in each nine revenue areas of the National Capital Territory of Delhi is hereby constituted under the Chairmanship of the Deputy Commissioner of each revenue area comprising of the following members:
1. Deputy Commissioner (Revenue), : Chairman,
of concerned revenue area
 2. Director (Panchayat) : Member;
 3. Chief Engineer nominated by : Member,
Delhi Jal Board
 4. Representative of Central Ground : Member,
Water Board, New Delhi
 5. Representatives of local bodies : Member,
having jurisdiction over the area
 6. Representative of Department : Member,
of Environment, GNCTD/DPCC
 7. Representative of reputed NGO : Member,
in the field of Groundwater
Management nominated by the
Deputy Commissioner concerned
- (5) The Advisory Committee shall meet atleast once in every month to take up various issues related to ground water regulation and management in the concerned revenue area and give recommendations to the Deputy Commissioner for further consideration and enforcement. Only the recommended groundwater boring cases shall be forwarded to Competent Authority for grant of permission.
- (6) In emergent violation cases such as illegal groundwater drawl, the Authorized Officer, subject to his satisfaction, shall ensure the discontinuation of the same by the seizure of drilling rig, sealing of tubewell/borewell if so constructed and also disconnection of electricity supply to the energized tubewell even if it is through DG sets, without waiting for recommendation of Advisory Committee. However the details of such action shall be placed by the Authorized Officer in the next Advisory Committee meeting.
- (7) If any person, group, authority, association or institution, intends to draw ground water through bore-well or tube-well(both new as well as existing and drawing ground water without permission of Central Ground Water Authority), he shall take prior permission from Competent Authority. Such permission shall be obtained through submission of an application to Zonal Offices of the Competent Authority, in the form specified by the Competent Authority.
- (8) The Executive Engineer of the Competent Authority, incharge of the concerned area shall recommend the case, based on the facts on the ground, to the concerned Deputy Commissioner (Revenue) of the revenue area who shall issue orders in the light of the recommendations of Executive Engineer of the Competent Authority and the Advisory Committee.
- (9) If the plot size of the building is more than 200 sq. meters, the permission to draw ground water through borewell or tubewell (both new as well as existing and drawing groundwater without permission of Central Ground Water Authority) shall be subject to the condition that the occupier or owner of the said plot or building shall install rain water harvesting system in such building.
- (10) The permission to draw ground water through borewell or tubewell (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for commercial and or industrial use shall be subject to the condition that the concerned person or authority shall install the rain water harvesting structure, and shall ensure reuse of the water in horticulture or cooling or toilet flushing, etc after proper treatment of waste water or any other suggestions given by the concerned Advisory Committee.
- (11) Each of the Advisory Committee in addition to their above mentioned statutory duties, will inform Delhi Pollution Control Committee about any water pollution occurring, due to extraction of water from tube-well or bore-well so that, necessary action may be initiated under the provision of the Water (Prevention and Control of Pollution) Act, 1974.
- (12) The permission of borewell installation for agricultural purpose may be granted to genuine agriculturists by the Advisory Committee under concerned Deputy Commissioner (Revenue) based on the recommendation of Block Development Officer and Agriculture Department/Irrigation and Flood Control Department, Govt. of N.C. of Delhi.

Agriculture activity may be verified from Khasra Girdawari documents and also based on actual evaluation.

(13) Any violation of the above directions shall be punishable under section 15 of the Environment (Protection) Act, 1986 (29 of 1986).

By Order and in the Name of the Lieutenant Governor of the National Capital Territory of Delhi,
DHARMENDRA, Secretary (Environment)

कार्यालय पंजीयक सहकारी समितियाँ
अधिसूचना

दिल्ली, 7 जुलाई, 2010

फा. संख्या 6(14)/85/स्था./सह./पार्ट फाइल 2349.—
दिल्ली के उपराज्यपाल, दिल्ली सहकारी समितियाँ अधिनियम, 2003 (दिल्ली अधिनियम 2004 का 3) की धारा 3 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए श्री हरि नारायण मीणा, सहायक पंजीयक सहकारी समितियाँ को उपरोक्त अधिनियम के

अधीन कार्य को निपटाने के लिए उपरोक्त पद पर कार्य ग्रहण करने की तिथि से पंजीयक की सहायतार्थ नियुक्त करते हैं।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल के
आदेश एवं नाम से,
एस. के. झा, अतिरिक्त सचिव (सहकारिता)

OFFICE OF THE REGISTRAR COOPERATIVE
SOCIETIES
NOTIFICATION

Delhi, the 7th July, 2010

No. F. 6/14/85/Estt./Coop/Pt. file 2349.—In exercise of the powers conferred by sub-section (1) of section 3 of the Delhi Co-operative Societies Act, 2003 (Delhi Act 3 of 2004), the Lt. Governor of the National Capital Territory of Delhi is pleased to appoint Sh. Hari Narain Meena, Adhoc DANICS as Assistant Registrar Cooperative Societies, Delhi, to assist the Registrar in discharging his duties and functions under the aforesaid Act with effect from the date he assumed charge of the said office.

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi,
S. K. JHA, Addl. Secretary (Coop.)

सौ बयासी) केवल के समेकित मुद्रांक शुल्क का भुगतान उक्त कम्पनी करेगी।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के मुख्य राजस्व नियंत्रक प्राधिकारी के आदेश से,

आर. के. मिश्रा, विशेष महानिरीक्षक (पंजीकरण)

F. No. 10(1467)/COS(HQ)/Cons. Duty/6276.—In exercise of the powers conferred by clause (b) of sub-section (1) of Section 9 of the Indian Stamp Act, 1899 (No. 2 of 1899) read with the Government of India, Ministry of Home Affairs, Notification No. S.O. 148 (E), dated the 24th January, 2008, the Chief Controlling Revenue Authority, Delhi hereby directs that M/s Tinna Viterra Trade Private Limited, No.6, Sultanpur, Mandi Road, Mehrauli, New Delhi-110030 shall pay a consolidated stamp duty of Rs. 10,182 (Rupees Ten Thousand One Hundred Eighty Two) only on the aggregate value of shares of Rs. 1,01,81,800 for Equity Share certificates with distinctive Nos. 19,82,286 to 30,00,465 to be issued by the said company.

By Order of Chief Controlling Revenue Authority
Govt. of National Capital Territory of Delhi,

R. K. MISRA, Spl. Inspector General (Registration)

पर्यावरण वन एवं वन्य जीव विभाग

संशोधन/अंशोधन

दिल्ली, 25 नवम्बर, 2010

सं. फ. 8 (348)/ईए/पर्या./09/भा-2/10771—दिनांक 10 सितंबर 1992 की अधिसूचना सं. यू.11030/जे/91/यूटीएल के साथ पठित पर्यावरण संरक्षण अधिनियम, 1986 (1986 का 29) की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल दिनांक 18 मई, 2010 के निर्देशों द्वारा दिल्ली में भूमिगत जल विनियमन तथा प्रबंधन के लिए गठित दिल्ली राजपत्र में 12 जुलाई, 2010 की अधिसूचना सं. फा. 8 (348) ईए/पर्या./09/2246 द्वारा प्रकाशित सलाहकार समिति के गठन में इसके द्वारा निम्नलिखित संशोधन करते हैं :

निर्देश संख्या 4 में क्रम संख्या 2

निर्देशक पंचायत का स्थानापन्न 7-राजस्व जिलों अर्थात् उत्तर उत्तर-पश्चिम, पूर्व, उत्तर-पूर्व, पश्चिम, दक्षिण-पश्चिम तथा दक्षिण के संबंधित खण्ड विकास अधिकारी से होगा।

तथा

निर्देशक पंचायत का स्थानापन्न मध्य एवं नई दिल्ली राजस्व जिलों के लिए खण्ड विकास अधिकार (मुख्यालय) से होगा।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल के आदेश से तथा उनके नाम पर,

सुषमा जैरथ, उप सचिव

DEPARTMENT OF ENVIRONMENT AND
FORESTS AND WILDLIFE
AMENDMENT/MODIFICATION

Delhi, the 25th November, 2010

No. F. 8(348)/EA/Env./09/Pt. II/10771.—In exercise of power conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the notification No. U-11030/J/91-UTL dated the 10th September, 1992, the Lt. Governor of the National Capital Territory of Delhi, hereby issues following amendment in the composition of Advisory Committee constituted under the directions dated the 18th May 2010 for groundwater regulation and management in Delhi published in Delhi Gazette vide Notification No. F. 8 (348)/EA/Env/09/2246 dated 12th July 2010:

In direction No. 4, Sl. No. 2,

Director (Panchayat) to be substituted with Block Development Officer of respective 7 Revenue Districts i.e., i.e. North, North-West, East, North-East, West, South-West & South.

And

Director (Panchayat) to be substituted with Block Development Officer (HQ) for Central & New Delhi Revenue Districts.

By Order and in the name of Lt. Governor
of the National Capital Territory of Delhi,
SUSHMA JERATH, Dy. Secy.

दिल्ली राजपत्र

Delhi Gazette



प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

साप्ताहिक

WEEKLY

सं. 1] दिल्ली, जनवरी 10—जनवरी 16, 2014, बुधम्पतिवार/पौष 20—पौष 26, 1935 [स.रा.रा.क्षे.दि. सं. 217
No. 1] DELHI, JANUARY 10—JANUARY 16, 2014, THURSDAY/PAUSHA 20—PAUSHA 26, 1935 [N.C.T.D. No. 217

भाग—IV

PART—IV

भाग-I में सम्मिलित अधिसूचनाओं को छोड़कर राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार के विभागों की अधिसूचनाएँ
Notifications of Departments of the Government of the National Capital Territory of Delhi other than
Notifications included in Part-I

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

पर्यावरण, वन एवं वन्य जीव विभाग

संशोधन

दिल्ली, 10 जनवरी, 2014

सं. फा. 8 (348)/ई.ए./पर्या./09/भा.-2/8091.—दिनांक 10 सितम्बर, 1992 की अधिसूचना संख्या यू.11030/जे./91/यूटीएल के साथ पठित पर्यावरण संरक्षण अधिनियम, 1986 (1986 का 29) की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल दिल्ली में भूमिगत जल विनियमन तथा प्रबंधन के लिए दिनांक 18 मई, 2010 के आदेश में उल्लिखित निदेशों में पुनः संशोधन करने के लिये इसके द्वारा निम्नलिखित निदेश जारी करते हैं, जो दिनांक 12 जुलाई, 2010 की अधिसूचना संख्या फा. 8 (348)/ई.ए./पर्या./09/2246 के अनुसार दिल्ली राजपत्र में प्रकाशित की गई है और दिनांक 25 नवम्बर, 2010 की अधिसूचना संख्या फा. 8(348)/ई.ए./पर्या./09/पी.टी. 11/0771 के अनुसार संशोधित की गई है, जो निम्न प्रकार है, अर्थात्—

क. दिनांक 18 मई, 2010 को प्रकाशित दिल्ली राजपत्र अधिसूचना दिनांक 12 जुलाई, 2010 के आदेश संख्या फा. 8 (348)/ई.ए./पर्या./09/2246 में निदेश 12 के बाद निम्नलिखित निदेश सम्मिलित किए जाएंगे।

(13) दिल्ली में जल आपूर्ति करने के लिए सभी जल आपूर्ति टैंकों का सक्षम प्राधिकारी अर्थात् दिल्ली जल बोर्ड/नई दिल्ली नगर पालिका परिषद्, जैसी भी स्थिति हो, द्वारा पंजीकरण होना अनिवार्य है। सक्षम प्राधिकारी यह भी सुनिश्चित करेंगे कि जल आपूर्ति टैंकों में अनिवाय रूप से जी.पी.एस. लगा हो ताकि दिल्ली में चल रहे जल आपूर्ति टैंकों पर निगरानी हो सके। इसके अतिरिक्त सक्षम प्राधिकारी जल आपूर्ति टैंकों द्वारा पानी की आपूर्ति पर नियमित रूप से पानी की गुणवत्ता पर आई.एस. 10500:2012 के अनुसार पीने के पानी के मानकों की निगरानी रखेंगे। सक्षम प्राधिकारी, जल आपूर्ति कर रहे टैंकों के मालिकों द्वारा पानी के विक्रय करने के लिए जल आपूर्ति प्रभाव विनिर्दिष्ट करेंगे।

(14) सभी ड्रिलिंग मशीन/रिग्स, जो दिल्ली में बोरिंग के उपयोग में आती हैं, उनका पंजीकरण मण्डल आयुक्त कार्यालय/उप-आयुक्त (राजस्व) के कार्यालय द्वारा अनिवार्य होगा। संबंधित उपायुक्त (राजस्व) द्वारा ड्रिलिंग मशीन/रिग्स के आवागमन की अनुमति विनिर्दिष्ट उद्देश्यों/स्थानों तथा समय के लिये दी जायेगी।

(15) उप-आयुक्त (राजस्व), दिल्ली पुलिस और परिवहन विभाग, राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार उक्त निर्देशों का कठोरता से अनुपालन सुनिश्चित करेगी और दिल्ली में जल आपूर्ति के लिए जल आपूर्ति टैंकों एवं ड्रिलिंग मशीनों/रिग्स का सक्षम प्राधिकारी द्वारा अनिवार्य पंजीकरण न कराने वाले तथा इनका अनाधिकृत आवागमन करने वालों के खिलाफ सख्त कार्रवाई होगी।

ख. पूर्वोक्त अधिसूचना में निर्देश संख्या 13 को निर्देश संख्या 16 के रूप में पुनः क्रमांकित किया जाएगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से तथा उनके नाम पर,

देवेन्द्र शर्मा, उप-सचिव

DEPARTMENT OF ENVIRONMENT, FORESTS AND WILDLIFE

AMENDMENT

Delhi, the 10th January, 2014

No. F. 8(348)/EA/Env/09/Pt-II/8091 - In exercise of powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the notification No. U-11030/J/91- UTL dated the 10th September 1992, the Lt. Governor of the National Capital Territory of Delhi, hereby issues following directions to further amend the directions contained in order dated the 18th May, 2010 for groundwater regulation and management in Delhi published in Delhi Gazette vide Notification No. F8(348)/EA/Env/09/2246 dated 12th July 2010 and amended vide Notification No. F8(348)/EA/Env/09/Pt. II/0771 dated 25th November, 2010, as under, namely:—

A. In the Order No. F. 8(348)/EA/Env/09/2246 dated 12th July, 2010, published vide Delhi Gazette notification dated the 18th May, 2010, after direction No (12), the following directions shall be inserted, namely:—

"(13). All water supply tankers supplying water in Delhi to have mandatory registration with the Competent Authority i.e. Delhi Jal Board/ New Delhi Municipal Council, as the case may be. The Competent Authority shall also ensure mandatory installation of GPS in all tankers enabling monitoring their movement in Delhi. Further, the Competent Authority shall regularly monitor quality of water supplied through tankers, as per drinking water standards IS- 10500:2012. The Competent Authority shall also specify water supply charges for sale of water by the tanker owners.

(14) All the drilling machines/ rigs utilized for boring purposes in Delhi shall have mandatory registration with the Office of Divisional Commissioner/Deputy Commissioner (Revenue). The movement of drilling machines/ rigs shall be allowed for specified purposes/place(s) and duration by the concerned Deputy Commissioner (Revenue).

(15) Deputy Commissioner (Revenue), Delhi Police and Transport Department, GNCT to ensure strict compliance and initiate action against the violators not having mandatory registration of water supply tankers and drilling machines/ rigs and their unauthorized movement in Delhi."

B. In the aforesaid notification, the direction no. (13) shall be renumbered as direction no. (16)

By Order and in the Name of Lt. Governor
of the National Capital Territory of Delhi,

DEVENDRA SHARMA, Dy. Secy

गृह (सामान्य) विभाग

अधिसूचना

दिल्ली, 10 जनवरी, 2014

सं. फा. 4/5/2003/गृह(सामान्य)/205.—गृह मंत्रालय, भारत सरकार की दिनांक 20 मार्च, 1974 की अधिसूचना संख्या यू0 11011/2/74—यू.टी.एल. (i) के साथ पठित दंड प्रक्रिया संहिता, 1973 (1974 की संख्या 2) की धारा 20 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल, केन्द्रीय प्रशासनिक अधिकरण के संयुक्त पंजीयक श्री गुरमीत सिंह को दिल्ली महानगर क्षेत्र में जब तक कि वह अपने वर्तमान पद पर या उसी कार्यालय में समतुल्य पद पर बने रहते हैं, या अगले आदेशों तक, इसमें जो भी पहले हो, कार्यकारी मजिस्ट्रेट के रूप में सहर्ष नियुक्त करते हैं ।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली के
उपराज्यपाल के आदेशों तथा उनके नाम पर,

इंदु सिन्हा, उप. सचिव (गृह)

HOME (GENERAL) DEPARTMENT

NOTIFICATION

Delhi, the 10th January, 2014

No. F. 4/5/2003-Home(G)/205.—In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 (2 of 1974), read with the Government of India, Ministry of Home Affairs, Notification No. U-11011/2/74-UTL (i) dated the 20th March, 1974, the Lt. Governor of National Capital Territory of Delhi is pleased to delegate the powers of Executive Magistrate in the Metropolitan area of Delhi upon Shri Gurmit Singh, Joint Registrar, Central Administrative Tribunal, New Delhi, till he holds the present post or till further orders, whichever is earlier.

By Order and in the Name of the Lt. Governor
of the National Capital Territory of Delhi.

INDU SINHA, Dy. Secy (Home)

DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (CIVIL) GROUND WATER CELL
ROOM NO-11, VARUNALAYA PH-I,
KAROL BAGH, NEW DELHI-110005.
Telephone No.-011-23558264

No. DJB/EE (Civil) GWC/2014/

Dated:

Registration of Water Tanker Vehicle

1. Authorization Certificate No. _____
2. Vehicle Registration No. _____
3. Make, Model & Chassis No. _____
4. Capacity of Mounted Water Container: _____
5. Material of Body of Mounted Water Container: _____
6. Address of the Vehicle Owner: _____
7. Telephone Contact Number of the Vehicle Owner: _____
8. Detail of Source of Water:
 - (i) Name & Address of the owner of the Source: _____
 - (ii) Telephone Contact No. _____
 - (iii) Location of the Water Source: _____
9. Use of Water (Drinking/Non Drinking): _____
10. Details of recipient of water:
 - (i) Name , Address and Contact No: _____
 - (ii) Delivery Point: _____
11. GPS Systems installed: _____
12. Registration fee. of Rs. 1000/- deposited
vide G-8 No. _____ dated: _____

Name, Signatures & Seal of EE (Civil) Ground Water Cell

Owner of the Water Tanker Vehicle

Copy to:

1. Owner of the Water Source
2. Recipient of Water
3. Concerned Authority in Traffic Police Department
4. Concerned Authority in Transport Department
5. CE (Water) Projects
6. Director (Environment), GNCTD
7. SE (Civil) Ground Water Cell
8. AE (Civil) Ground Water Cell concerned
9. AAO Concerned
10. Concerned File and Guard file/Register

EE (Civil) Ground Water Cell